

spite the repeated requests made by the State Government. If the Government wants to set up this factory at the earliest and save the said machine alongwith the industrial development of this district, they should take steps to tide over the present financial crisis and commission the factory. If the Government does not intend to run this factory, they should remove the machine and prevent further losses.

[English]

PROF. K.V. THOMAS:(Ernakulam): Mr. Speaker, Sir, I want to bring to the notice of the Government a very important matter. Patients from different parts of the country are coming to Delhi for getting the best treatment and they are admitted into the hospitals here. But I am sorry to say that a very careless treatment is being given to the patients by the doctors. A few days back one Mrs. De Cruz, who is a staff Nurse in the Deen Dayal Upadhyay Hospital in Delhi, has been undergoing treatment. A wrong medicine was injected and she is undergoing a lot of agony. We are bringing to the notice of the Government, every time, these things. But so far no proper action has been taken. So, my request to the Government is that whenever we bring to the notice of the Government particular cases where the patients are dying due to carelessness of the doctors by giving wrong medicines, Government should take stern action.

Secondly, proper compensation should be given to patients. This is my request to the Government.

12.00 hrs.

[Translation]

DR. P.R. GANGWAR (Pilibhit): Mr. Speaker, Sir, it is fortunate that you have extended the time for 2-3 days and given an opportunity to speak so that I could speak about the problems of my constituency.

Mr. Speaker, sir, in 1986, a scheme was sponsored by the Government of India for

Uttar Pradesh and a Ayurvedic doctor was appointed as their M.O. in all the allopathic hospitals in that state. The Government of India asked the Government of Uttar Pradesh to bear the expenses being incurred on this account. Since they did not have any provision for the same in their budget, it has threatened the career of those 706 Ayurvedic doctors.

Mr. Speaker, Sir, the union of those doctors has obtained a stay from the High Court. They have not been given their salary for last seven months i.e. since March, 1991. Now these 706 third M.Os are depending on others even for a penny. Presently the Government of Uttar Pradesh does not have any money to pay the salary of these doctors. Have the Government of India ever thought of it as to how these doctors are asking out their living to support themselves and their family members. In view of this situation, I would like to request the Union Ministry of Health to give central assistance to the Government of Uttar Pradesh so that the arrears of the salary of these doctors could be paid to them and their services could be continued.

Mr. Speaker, Sir, secondly, a Public Health Care Scheme was launched in 1977. Under this scheme, certain persons with a designation of Swasthya Rakshak were appointed on the salary of Rs. 50/- per Rakshak in every village or after every one thousand population, but, later on, in some of the states, they have been removed from the service. They have not been reinstated in Haryana state. So they should be reinstated in that state.

Mr. Speaker, Sir, the salary of these Swasthaya Rakshaks should be increased from Rs. 50/- to Rs. 300/- per month in view of the price rise. I would also request the government to increase the quantity of medicines being given to them and provide them a kit for keeping these medicines so that they could function properly.